

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 2746 of 2016

*Khannagar Khapurja Silpanchal Puja .... Petitioner*  
*Committee*

Mr. K.K. Rout, Advocate

-versus-

*State of Odisha and Others .... Opposite Parties*

Mr. Debakanta Mohanty, Addl. Govt. Advocate

Mr. Debasis Nayak, Advocate (CMC)

Mr. P.K. Bhuyan, Advocate (JICA)

Mr. B.P. Das, Advocate (SPCB)

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE R.K. PATTANAİK**

**ORDER**  
**21.03.2022**

**Order No.**

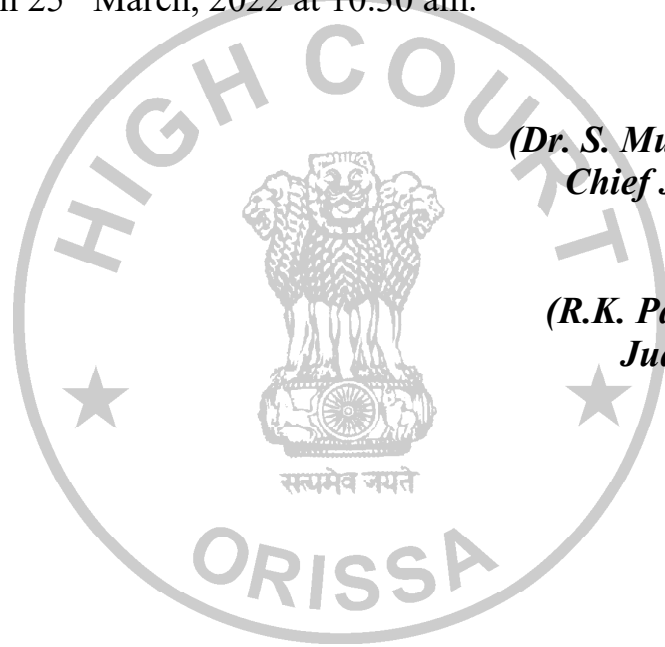
19. 1. The Petitioner has placed before the Court a video clip as well as photographs taken on 23<sup>rd</sup> February, 2022 of discharge of untreated effluent into the Kathajodi river. The video has been viewed in the Court in the presence of learned counsel for the Cuttack Municipal Corporation (CMC) Shri Debasis Nayak.
2. A direction is issued both to the CMC as well as the Odisha State Pollution Control Board (OSPCB) to each immediately depute a team to collect samples of water at the place of discharge as shown in the photographs/video clip to test the water quality and file the test reports before this Court within next three days.
3. Notice is also issued to the Chairman and Managing Director, WATCO to take immediate corrective action and to remain present in virtual mode on the next date. The Member Secretary of the

OSPCB will also remain personally present in virtual mode on the next date. The representative of the CMC, entrusted with the task, will also remain present in virtual mode on the next date.

4. The pen drive containing video clips as submitted to this Court shall remain on record. Copy of the said video clip and photographs be supplied by learned counsel for the Petitioner to Mr. Debasis Nayak, learned counsel for the CMC and Mr. B.P. Das, learned counsel for the SPCB forthwith.

5. List on 25<sup>th</sup> March, 2022 at 10.30 am.

*S.K. Jena/P.A.*



***(Dr. S. Muralidhar)***  
***Chief Justice***

***(R.K. Pattanaik)***  
***Judge***